

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB- 1346/ND/2019

In the matter of :

Jaya Srivastava

Vs.

Frontline Retail India (P) Ltd

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 03.6.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)

Ms. Deepa Krishan,
Hon'ble Member (Technical)

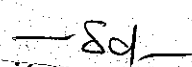
For the Petitioner /Op. Creditor : *Mr. Abhishek Kaul, Mr. Siddharth Shukla.*
For the Respondent/Corporate Debtor : *Advocates*

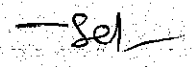
ORDER

Learned Counsel for the petitioner is present.

Issue Notice to the Corporate Debtor to its registered office vide all modes including through the process of this Bench, returnable on 09.7.2019. The Corporate Debtor be also served through its Directors as well. Affidavit of service be filed

List on 09.7.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit